

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

C.P. (IB) No. 77/Chd/Hry/2023

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Suhail Guglani

...Respondent

Under Section: 95, IBC 2016

Order delivered on 03.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg, Advocate
Ms. Ramneek Kaur Mann, Advocate

For the Respondent: Mr. Rajansh Thukral, Advocate
Mr. Sidharth Thukral, Advocate

For the RP : Mr. Reshabh Bajaj, Advocate

ORDER

Written synopsis have been filed by Mr. Harsh Garg, Advocate for the Punjab National Bank vide Diary No. 689/6 dated 01.05.2024. The same are taken on record. Learned counsel for the PNB is directed to supply a copy of the same to the opposite counsels during the course of the day. List the matter for arguments on 13.08.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM